

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI.**

M.A. NO.63/2024

In Original Application no.199/2023

IN THE MATTER OF:

KAPIL DEV

....APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

....RESPONDENTS

INDEX

N.D.O.H -21.08.2025

Sr. No.	Particulars	Page No.
1.	Affidavit filed by the DGM Punjab Mandi Board/Respondent No. 4 in Compliance of the order Dated 10.07.2025 Passed by the Hon'ble National Green Tribunal, Principal Bench.	1-3

RESPONDENT NO. 4

THROUGH



[SIDDHARTH MITTAL]

ADVOCATE FOR THE RESPONDENT NO.4

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DATED: 19.08.2025

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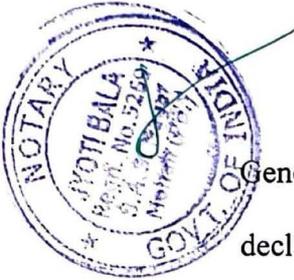
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VERSUS

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**AFFIDAVIT FILED BY THE DGM PUNJAB
MANDI BOARD/RESPONDENT NO. 4 IN
COMPLIANCE OF THE ORDER DATED 10.07.2025
PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH.**



I, Bhajan Kaur w/d/o. Harvinder Singh Aged 58 years, Deputy General Manager , Punjab Mandi Board do hereby solemnly affirm and declare as under:-

1. That I, Deputy General Manager (DGM) of Punjab Mandi Board/Respondent No. 4 in the above-captioned matter and is competent to swear this affidavit.
2. That the matter was listed before this Hon'ble Tribunal on 10.07.2025, whereby the Hon'ble Tribunal, in paragraph 1 of its order, was pleased to direct as follows:
 1. *In terms of the previous direction, DGM of respondent no.4-Punjab Mandi Board is present today. She is not able to answer the query as to*

19 AUG 2025

how much is the solid waste lying as on today in the mandi premises. Hence, we give two weeks' time to the DGM of respondent no.4 to file the personal affidavit disclosing daily waste generation in the Mandi premises, manner of its treatment and quantity of waste which is lying in the Mandi premises on the date of filing of the affidavit.

3. That in compliance with the above-said direction of this Hon'ble Tribunal, the deponent submits as under:
 - a. Approximately 4-5 tons of daily waste are generated within the premises of New Sabzi Mandi, Kara Bara Chowk, Ludhiana. The weight of mandi waste is variable, influenced by seasonal changes and the day of the week, reflecting fluctuations in business volume.
 - b. That the contract of the cleanliness has been given by Market Committee, Ludhiana to M/s Inder Trading Company for the financial year 2025-26. As per the agreement between Market Committee, Ludhiana, and the contractor M/s Inder Trading Company, the contractor has to segregate the entire waste and dump/lift the same into the compactor situated at New Sabzi Mandi, Kara Bara Road, Ludhiana, as per the M.O.U. dated 16.06.2025 with Municipal Corporation Ludhiana.
 - c. That it is submitted that, as per clause no. 5.11 of the M.O.U., it is the duty of the Municipal Corporation, Ludhiana, to dispose of the entire waste as per the N.G.T. guidelines and solid waste management rules on a daily basis. As per the information provided by the officials of the Municipal Corporation, Ludhiana, they segregate the waste into two components: decomposable and non-decomposable. The Municipal Corporation, Ludhiana, provides compacted decomposable waste to

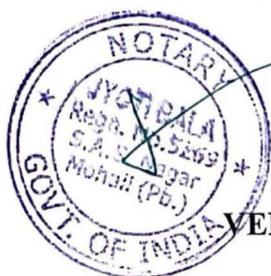


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19 AUG 2025

manure/fertilizer-making companies, and non-decomposable waste/plastic waste is shredded to make reduced dry fuel, which is further used as fuel in some ways

- d. Till today, approximately 1700 tons of legacy waste has been cleared by the deponent over the last 15 days, and there are two more points (approx. 900 tons) where legacy waste is yet to be lifted. The lifting process has been halted by continuous rains, and we are expecting to clear it in the coming 10 days. As the waste accumulates around the bio-waste compactor area, It is the responsibility of the Municipal Corporation to address the issue, as MCL is dumping surrounding residential garbage into the mandi and violating the terms of the Memorandum of Understanding (MOU). The Mandi board has issued notices to MCL regarding this matter. It is the exclusive responsibility of the Municipal Corporation, Ludhiana, to dispose of waste in accordance with applicable rules and regulations. The Punjab Mandi Board/Market Committee, Ludhiana, bears no responsibility for waste disposal.



VERIFICATION:-

Verified at Mohali, on this 19 day of August, 2025 that the contents of the affidavit are true and correct to the best of my knowledge and information and nothing material has been concealed therefrom.

Bhajan
DEPONENT

ATTESTED
[Signature]
JYOTI BALA
Notary, S.A.S. Nagar
Mohali (Pb.)
19 AUG 2025

Bhajan
DEPONENT

202



Sumit Kumar Sharma <adv.sumitks@gmail.com>

Advance Service of Affidavit Filed by the DGM Punjab Mandi Board/Respondent No. 4

1 message

Sumit Kumar Sharma <adv.sumitks@gmail.com>

Tue, Aug 19, 2025 at 6:17 PM

To: "engineerscouncilindia@gmail.com" <engineerscouncilindia@gmail.com>, Pmb.dmoldh@punjab.gov.in, pmb.chairman@punjab.gov.in

PFA- Affidavit filed by the DGM Punjab Mandi Board/Respondent No. 4 in Compliance of the order Dated 10.07.2025 Passed by the Hon'ble National Green Tribunal, Principal Bench.

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Regards ~

Adv. Sumit Kumar Sharma

Office of [**SIDDHARTH MITTAL**]

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 **Affidavit PMB final.pdf**
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